

**NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA**

C.P. No. 61/2015

Present: Hon'ble Member (J) Shri Vijai Pratap Singh  
Hon'ble Member (T) Shri S.Vijayaraghavan

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 09<sup>th</sup> September, 2016, 10.30 A.M**

Name of the Company		Arvind Parasramka & Ors. -Versus- Calcutta Investment Co. Ltd. & Ors.		
Under Section		<b>397/398</b>		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date	

1. Jishnu Chowdhury, Adv. Resp. 1  
Nikhil Thungkhawale, Adv. Resp. 1

9/9/16.  
Arvind  
9/9/16.

2. Arvind Parasramka - Petitioner / Petitioner

3. Normaly Car } Petitioner/Applicant  
~~Lucky Trading~~ }  
Rajesh upadhyay }

Rajesh upadhyay  
9/9/16

1. v.v.v. Saha) Petition / Re 2, 3, 4, 5

v.v.v. Saha  
9/9/16

P.T.O.


**ORDER**


Ld. Counsels for the Petitioners and Respondents are present.

Ld. Counsels for the Respondent No. 1 submitted that he is not pressing C.A.No. 836/2015, which has become infructuous, as such the C.A.No. 836/2015 is dismissed as not pressed.

Ld. Counsels for the respondent no. 1 raised certain issues regarding maintainability of C.P. under Sections 397 and 398. Ld. Counsel for the petitioner sought time to give a reply regarding maintainability issue. Prayer is granted. Petitioners may submit reply on maintainability issue on 14/09/2016.

List the matter on 14.09.2016 at 10.30 AM.

  
(S. Vijayaraghavan)  
Member (T)

  
(Vijai Pratap Singh)  
Member (J)